

**Central Administrative Tribunal
Principal Bench**

OA No.1859/2013

New Delhi, this the 09th day of December, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

Om Prakash
Conductor, B. No.12328, SND,
S/o Shri Ram Rattan,
R/o Village & PO Cartarpuri,
District Gurgaon,
Haryana. ... Applicant.

(By Advocate : Shri Anil Mittal)

Vs.

Delhi Transport Corporation
Through its
Chairman-cum-Managing Director
IP Estate,
New Delhi 110 002. Respondents.

: O R D E R (ORAL) :

Hon'ble Mr. Justice Syed Rafat Alam, Chairman :

At the outset, Shri Anil Mittal, learned counsel for the applicant submits that after death of the applicant, during the pendency of this Application, cause of action no more survives and his legal heirs are also not interested in pursuing the matter.

2. In view of the above, the Original Application stands dismissed.

**(P. K. Basu)
Member (A)**

**(Syed Rafat Alam)
Chairman**

/pj/